



2026:AHC:162264

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 26924 of 2026

Sandhya Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Saurabh Chaturvedi, Shivaji Singh
Counsel for Opposite Party(s)	:	G.A., Saurabh Kumar Pandey

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Saurabh Kumar Pandey, Advocate submitted that he has filed his power on behalf of the informant in the registry of this Court and therefore, his name could not be shown in the cause list.
2. Heard Sri I.K. Chaturvedi, learned Senior Counsel assisted by Sri Saurabh Chaturvedi, learned counsel for the applicant; Sri Saurabh Kumar Pandey, learned counsel for the informant and Sri Kunwer Tejendra Bahadur, learned AGA for the State-respondent.
3. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 71 of 2026, under Sections 103(1), 123 and 351(3) BNS, Police Station Tarwan, District Azamgarh, during pendency of the trial in the court below.
4. Learned counsel for the applicant submitted that applicant is lady and she has been made accused in the present matter alongwith her daughter and as per allegation, applicant alongwith her daughter administered poisonous substance to the deceased due to which he died but entire allegations levelled against the applicant are totally false.
5. He further submitted that even there is dying declaration of the deceased which was recorded before his death which has been annexed at page-55 of the paper book and from its perusal it reflects, co-accused Archana was lover of the deceased and she administered poisnous substance to him and therefore, it reflects only because applicant was mother of the co-accused Archana, therefore, she has also been made accused in the present matter

alongwith her.

6. He further submitted that applicant is having no criminal history and she is in jail in the present matter since 18.4.2026.

7. Per contra, learned AGA as well as learned counsel for the informant opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. Considering the dying declaration of the deceased which was recorded before his death it reflects, according to the deceased co-accused Archana was his lover and she administered poison to him.

10. Considering the facts of the case and dying declaration of the deceased, argument advanced by learned Senior Counsel for the applicant that as applicant is mother of the co-accused Archana, therefore, she has been made accused in the present matter alongwith her, cannot be ruled out, at this stage.

11. Further, applicant is lady and she is having no criminal history and she is in jail in the present matter since 18.4.2026.

12. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant-**Sandhya Singh**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 4, 2026
Ankita

(Sameer Jain,J.)